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Title: Regarding voting and passing the Demands for Grants (Railways) for the year 2014-15.

HON. SPEAKER: The House shall now take up Demands for Grants (Railways).

Motion moved:

"That the respective sums not exceeding the amounts shown in the fourth column of the Order Paper be granted to the President of India out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 2015, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 16."

HON. SPEAKER: Hon. Members, as you are aware, the House will now vote the Demands for Grants (Railways) for the year 2014-15. Although Rule 331G of the Rules of Procedure has been suspended to enable the House to pass the Demands for Grants without the same being referred to the Departmentally Related Standing Committee, the Demands would, however, stand referred to the Standing Committee on Railways, after it has been constituted, for examination and report to the House so that the Committee can make suitable recommendations which may be used in the preparation of Demands for Grants for the next year.

...(Interruptions)

HON. SPEAKER: It is always done like that.

...(Interruptions)

HON. SPEAKER: Hon. Members, as you are aware, the Business Advisory Committee *vide* its report adopted on 11th July 2014, has recommended that the Demands for Grants (Railways) for the year 2014-15 may be taken up immediately after completion of items relating to general discussion on Budget

(Railways), 2014-15 and discussion and voting on Excess Demands for Grants (Railways) for 2011-12 and passed without discussion. As sufficient time for moving of cut motions is not available, I treat all the cut motions, which have been circulated, as moved.

TEXT OF CUT MOTION (MOVED)

HON. SPEAKER: I shall now put all the cut motions, which have been treated as moved, together to the vote of the House. Does any hon. Member want any particular cut motion to be put to vote separately?

SOME HON. MEMBERS: All together.

HON. SPEAKER: Okay.

I shall now put all the cut motions to the vote of the House.

The cut motions were put and negatived.

HON. SPEAKER: I shall now put the Demands for Grants (Railways) for 2014-15 to the vote of the House.

The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the Order Paper be granted to the President of India out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 2015, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 16."

The motion was adopted.